

### Foreign Technical Know-how

**671. Shri Maheswar Naik:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) the extent to which employment of foreign technical know-how in our technological, engineering and other industrial institutions has been dispensed with;

(b) how long it will take India to have its technical personnel out of its own Institutes; and

(c) whether there is any proposal to bring Indian technical hands employed abroad for employment in India until India is self-sufficient?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) to (c). Information is being collected and will be placed on the Table of the House.

### Telephone Revenue Arrears

**672. Shri Ram Harkh Yadav:** Will the Minister of Communications be pleased to state:

(a) the total arrears of the Telephone revenues in the country upto the 31st December, 1965;

(b) whether it is a fact that the Government Departments constitute the majority of such defaulters; and

(c) the amount of arrears outstanding against the Government Departments?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao):** (a) The information as on 31st December 1965 is not readily available. However, the arrears as on 1st October 1965 in respect of bills issued upto 31st March, 1965 was of the order of Rs. 4.40 crores.

(b) and (c). Of the above amount, Rs. 2.39 crores relates to Government.

### Payment of Bonus Act, 1965

**673. Shri Daji:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any exemptions have been given by Government from the provisions of the Payment of Bonus Act till December, 1965; and

(b) if so, their number and the nature of exemptions given?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) and (b). The Government of India have not exempted, under section 36 of the Payment of Bonus, Act, any establishments from the provisions of the Act.

### Breach of Code of Discipline by Rourkela Steel Plant

**674. Shri Daji:**  
Shrimati Vimla Devi:  
Shri Vasudevan Nair:  
Dr. Ranen Sen:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether complaints have been received by his Ministry about the breach of the Code of Discipline by the Rourkela Steel Plant by virtue of refusing to implement the Tribunal Award reinstating Shri Ajit Roy who was removed from service in 1960; and

(b) whether his Ministry was consulted before the management filed its appeal to the High Court against the Tribunal Award?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) No.

(b) Yes.